

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-154/2007

IN THE MATTER OF:

Balraj Malhotra and Ors.

.. PETITIONER

Vs.

Srijee Estates & Investment (P) Limited

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 05.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondent :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 08.3.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.2.2018